

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 213 OF 2018 IN
APPEAL NO. 365 OF 2017**

Dated: 24th July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Raj West Power Limited

.... Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu Patil, Sr. Adv.
Mr. Aman Anand
Mr. Aman Dixit
Mr. Geet Rajan

Counsel for the Respondent(s) : Mr. R. K. Mehta
Ms. Himanshi Andley for R.1

Mr. P. N. Bhandari for R-2 to 4

ORDER

IA NO. 213 OF 2018

(Appln. for interim relief)

We have heard Mr. Basava Prabhu Patil, learned senior counsel for the appellant and Mr. P.N. Bhandari, learned counsel for Respondent nos. 2 to 4.

Having heard learned counsel for both the parties, we are of the opinion that the interim protection granted earlier will continue to operate till the next date of hearing.

Application is disposed of.

List the main appeal for hearing on **04.10.2018**.

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**